

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 588 of 1995

Monday this the 1st day of May, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

R.Kunjukrishnan,  
Thadathil Parathappurath,  
Vadakke Mangushi,  
Thekkekkara Post,  
Mavelikkara. ... Applicant

(By Advocate Mr. T.C.Govindaswamy)

Vs.

1. Union of India through  
the Secretary to Ministry of Railways,  
Rail Bhavan, New Delhi.

2. The General Manager,  
Southern Railway,  
Park Town PO,  
Madras. 3.

3. The Divisional Personnel Officer,  
Southern Railway,  
Madurai Division,  
Madurai. ... Respondents

(By Advocate Mr. K.V.Sachidanandan (represented)

O R D E R

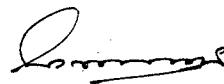
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant submits that he is entitled to payment of gratuity and that representations made by him in this behalf have fallen on deaf ears. We find that A4 is a representation in this behalf made by applicant to second respondent. We direct second respondent to consider A4, pass a speaking

order thereon within two months from today and communicate the same to applicant. Standing Counsel for the Railways will bring this direction to the notice of second respondent forthwith, so that the directions are obeyed well in time.

2. Application is disposed of with the aforesaid directions. No costs.

Dated the 1st day of May, 1995.



S.P. BISWAS  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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